

SHRI JYOTIRMOY BASU : Sir, you ask the Education Minister to make a statement about the agitation of the Primary Teachers of West Bengal.

12.41 HRS.

RE. QUESTION OF PRIVILEGE

MR. DEPUTY-MINISTER : There is a question of Privilege now.

Yesterday, Shri Amrit Nahata had given notice of a Question of Privilege alleging that Shri N. K. Somani had circulated a cyclostyled summary of his speech to the Press before he actually spoke in the House during the half-an-hour discussion on the 22nd March, 1968. Shri Nahata had also raised this point on the 22nd March but Shri Somani had denied it.

I do not think that any breach of privilege is involved in this case.

Shri Somani has, however, written to me a letter explaining his position. I shall ask him to make a personal statement in the House at the proper time.

Now, Papers to be laid on the Table.

12.42 HRS.

PAPERS LAID ON THE TABLE

FINAL REPORT OF ADMINISTRATIVE REFORMS COMMISSION ON MACHINERY FOR PLANNING

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND COMMUNI-CATIONS (DR. RAM SUBHAG SINGH): On behalf of Shrimati Indira Gandhi I beg to lay on the Table a copy of the Final Report of the Administrative Reforms Commission on Machinery for Planning. [Placed in Library. See No. LT-597/68].

REVIEWS ON WORKING OF NATIONAL INSTRUMENTS LIMITED AND TUNGA-BHADRA STEEL PRODUCTS LIMITED

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : I beg to lay on the Table :—

- (1)(i) Review by the Government on the working of the National Instruments Limited,

श्री मधु लिमये : एक मेरी बात सुन ली-जिए । अध्यक्ष महोदय, दो तीन बातें ऐसी हैं कि जिन के ऊपर राज्य सभा में शार्ड नोटिस क्वेश्चन या ध्यानाकर्षण प्रस्ताव मान लिया गया है । इससे हम लोगों की स्थिति बड़ी खराब हो जाती है जब हम प्रस्ताव देते हैं, आप उन पर विचार नहीं करते और दूसरे सदन में वह मान लिया जाता है तो बड़ा मुश्किल हो जाता है । तो जो आप के पास नोटिसेज पड़े हुए हैं, मैं उन की मेरिट्स में नहीं जा रहा हूँ । लेकिन मेरी यह दरखास्त है कि ऐसे मामलों पर आप विचार कीजिए, चाहे शिक्षकों का मामला हो, चाहे इटली के मार्फ़्ट टैंक मिल रहे हैं उस का मामला हो या सी० आई० ए० का मामला हो, चार पांच मामले हैं जिन की चर्चा राज्य सभा में हुई है और वह हमारे यहां भी होनी चाहिए, इतना ही मुझे कहना है ।

श्री शिव चन्द्र झा : उपाध्यक्ष महोदय, मेरे सवाल का जवाब नहीं दिया . . .

उपाध्यक्ष महोदय : सब प्रश्न का जवाब आ गया है ।

SHRI JYOTIRMOY BASU : Sir, you may direct the Minister of Education.

MR. DEPUTY-SPEAKER : I have heard your suggestion. Your suggestion was put forward again by Shri Madhu Limaye and he said that I may think about it. But, there must be some time to think about matters also.

There is a question of privilege now.

श्री अँकार लाल बोरवा : उपाध्यक्ष महोदय, राजस्थान के जैमलमेर में पाकिस्तानी गुप्तचरों द्वारा हवाई अड्डे के हैंगर को गिरा दिया गया, जिसमें कई आदमी मर गये . . .

MR. DEPUTY-SPEAKER : No supplementary are permitted.

[Shri F. A. Ahmed].

Calcutta, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) A copy of the Annual Report of the National Instruments Limited, Calcutta for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-598/68].

- (2)(i) Review by the Government on the working of the Tungabhadra Steel Products Limited, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1966.

- (ii) A copy of the Annual Report of the Tungabhadra Steel Products Limited, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-599/68].

UTTAR PRADESH NAGAR MAHA-
PALIKAS (ALPAKALIK VYAVASTHA
(SANSHODHAN) ADHYADESH

THE DEPUTY-MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : On behalf of Shri Satya Narayan Sinha I beg to lay on the Table a copy of the Uttar Pradesh Nagar Mahapalikas (Alpakalik Vyavastha) (Sanshodhan) Adhyadesh, 1968 (U.P. Ordinance No. II of 1968) promulgated by the Governor of Uttar Pradesh on the 27th January, 1968, (Hindi and English versions) under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 25th February, 1968, issued by the President in relation to the State of Uttar Pradesh. [Placed in Library. See No. LT-600/68].

FERRATA TO DEMANDS FOR GRANTS OF
MINISTRIES OF FINANCE AND HOME
AFFAIRS

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):—

- (1) Errata to the Demands for Grants of the Ministry of Finance, 1968-69 (Part II).
- (2) Errata to the Demands for Grants (of the Ministry of Home Affairs, 1968-69 (Part II). [Placed in Library. See No. LT-601/68].

CERTIFIED ACCOUNTS OF CARDAMOM
BOARD FOR 1966-67

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): I beg to lay on the Table a copy of the Certified Accounts of the Cardamom Board for the year 1966-67 together with the Audit Report thereon, under sub-section (4) of section 19 of the Cardamom Act 1965. [Placed in Library. See No. LT-602/68].

12.44 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd March, 1968, agreed without any amendments to the Delhi Municipal Corporation (Amendment) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 18th March, 1968."
- (ii) "In accordance with the provisions of rule 127 of the